

**Central Administrative Tribunal
Principal Bench**

OA No.1399/2014

New Delhi, this the 20th day of May, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Shri Vijay Pal Bansal,
R/o H.No.596/B/20A/3A, Nakul Gali,
Vishwas Nagar,
Shahdara,
Delhi-110032.

(None)

...applicant

Versus

1. The Commissioner, MCD,
Through its Dy. Education Officer,
EDMC, Shahdara,
South Zone,
Delhi-110032.
2. Shri Pal Singh, Principal Nigam Vidyalaya,
MCD School, New Ashok Nagar,
Delhi-110091.

Also at :

House No.330, Mohalla Panditwala,
Village Kondli,
Delhi-110091.

...respondents

(By Advocate : Ms. Sangeeta Rai with Shri Pradeep Singh Tomar)

ORDER (ORAL)

Mr. Justice M.S. Sullar, Member (J) :-

As is evident from the record, this Original Application (OA) was filed in the year 2014 in this Tribunal. It was repeatedly

adjourned, on one pretext or the other. Ultimately, this case was adjourned to 19.02.2016 for arguments. But, nobody appeared on behalf of the applicant to argue this old OA. Again, nobody appeared on behalf of the applicant on 21.04.2016, when this case was taken up for hearing, although, Shri R.S. Kaushik, appeared in the connected OA No.3162/2013. Then, the OA was adjourned to 19.05.2016. Again, position remained the same. Thereafter, the case was listed for hearing on today's board i.e. 20.05.2016 along with part heard connected case (OA No.3162/2013). Today again nemo appeared on behalf of the applicant to argue the case.

2. From the sequence of events narrated hereinabove, it is apparent on record that the applicant is not at all interested to prosecute the case and we have no other option but to dismiss the same in default.

3. Accordingly, the instant OA is, hereby, dismissed in default and for non prosecution.

4. All concerned be informed accordingly.

(V.N. Gaur)
Member (A)

(Justice M.S. Sullar)
Member (J)

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